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Assam Land And Revenue Regulation (Amendment) Act, 2009

23 of 2009

[26 August 2009]

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PREAMBLE

Further to amend the Assam Land and Revenue Regulation, 1886 Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886 (Regulation I of 1886), hereinafter referred to as the Principal Regulation, in the manner hereinafter appearing;

It is hereby enacted in the Sixtieth Year of the Republic of India as follows:

1. Short title, extent and commencement :-

- (1) This Act may be called The Assam Land and Revenue Regulation (Amendment) Act, 2009.
- (2) It shall have the like extent as the principal Regulation.
- (3) It shall come into force at once.

2. Amendment of section 48 :-

In the principal Regulation, in section 48, after sub-section (2), the following new sub-sections shall be inserted, namely:-

"(3) Registers mentioned in sub-section (1) may also be prepared and kept by means of Computer system in the manner prescribed by the State Government, in addition to the other mode as

mentioned in this chapter.

- (4) The Registers mentioned under sub-section (1) may be prepared and kept in computer floppies or diskettes or in any other electronic form in the manner and subject to the safeguards as may be prescribed by the State Government from time to time, in addition to the other mode as mentioned in this chapter.
- (5) Registers prepared and maintained by means of Computer system shall have the same validity as those prepared and maintained manually under the provisions of the principal Regulation.
- (6) Copies of the Registers mentioned in sub-section (1) may also be kept in the concerned Office of the Sub-Divisional Officer (Civil) as well as in the concerned Revenue Circle Offices where land records are maintained in computerised form, in addition to the office of the Deputy Commissioner of every district.

Explanation: In this section unless the context otherwise requires, the words "electronic form", "Computer system" and "Computer" shall have the same meanings respectively assigned to them in the Information Technology Act, 2000 (Act No. 21 of 2000)".